

representations/applications from the aspirant parties for setting up industries on the basis of availability of raw materials and;

(d) if so, the details thereof and action so for taken in the matter by the Central Government ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) to (d) The decisions in regard to setting up of the Public Sector Projects are based on techno-economic feasibility including availability of raw materials within the proximity of the project.

The particulars of the Central Industrial and Mineral Projects to be set up during the Sixth Plan period (1980-85) are given on pages 277-293 of the Sixth Plan Document, copies of which are available in the Parliament Library.

Report of Minorities Commission for the Years 1979 and 1980

7229. **SHRI AMAR ROYPRADHAN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the main recommendations contained in the Second and Third Annual Reports of the Minorities Commission for the years 1979 and 1980 respectively;

(b) whether the recommendations of these reports have so far been implemented by Government; and

(c) if so, the details thereof and if not the reasons therefor and the time by which the recommendations would be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (c) Attention in this connection is invited to the Action-Taken-Memoranda on the Annual Reports of the Minorities Commission for the year 1979 and 1980 which were laid on the Table of the House on 22nd December, 1980 and 3rd August, 1982 respectively.

Assent to Bihar Press Bill, 1982

7231. **SHRI BHOGENDRA JHA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Members of Parliament had submitted to the Prime Minister a memorandum signed by about 30 MPs demanding refusal of President's assent to the Bihar Press Bill, 1982 ;

(b) if so, salient features of the Bill and main points of the memorandum relating thereto ;

(c) whether it has been decided to refuse assent to the Bill ;

(d) if so, details there about ; and

(e) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (e) Some members of Parliament had written to the Prime Minister on 28-2-1983 stating that the Indian Penal Code and Code of Criminal Procedure (Amendment) Bill, 1982 popularly known as Bihar Press Bill has neither been returned to the Government of Bihar by the Central Government nor the Bihar Legislature have rescinded it. It has been requested by them that the President's assent may be withheld from the Bill.

The Bill seeks to introduce a new Section 292-A in the Indian Penal Code 1860 to prevent the printing etc. of grossly indecent or scurrilous matters or matters intended to blackmail the public servants. It also provides for amendment of Cr. P.C. to make such offences cognizable and non-bailable.

The Bill is under consideration of the Government.

Assent to Cr. P.C. (Bihar Amendment) Bill, 1982

7232. **SHRI BHOGENDRA JHA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether some Members of Parliament had submitted to the Prime Minister a memorandum signed by about 30 MPs demanding refusal of Presidents' assent to the Cr. P.C. (Bihar Amendment) Bill, 1982 ;

(b) if so, salient features of the Bill and